

Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification
Jammu, the 20th February, 2018

SRO /// -In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supercession of all previous notifications issued in this behalf the Government hereby appoint Shri Shafiq Ahmad, KAS, Additional Deputy Commissioner, Koteranka, to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsils Khawas and Koteranka of District Rajouri.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/12/2017

Dated: - 20 -02- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner /Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Rajouri.
6. Director, Archives, Archaeology & Museums, J&K Jammu.
7. Mr.Shafiq Ahmad, KAS, Additional Deputy Commissioner, Koteranka, Rajouri
8. Manager Government Press, Jammu for publication in the Govt. Gazette.
9. OSD to Minister for Revenue for information of the Honble Minister
10. Special Assistant to Minister (MOS) Revenue for information of the Hon'ble Minister
11. Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
12. I/C Website for hoisting the said notification (SRO) on official website.
13. Notification / Stock file.

(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department